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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3632/2014

ASSOCIATION FOR DEMOCRATIC

..... Petitioner

Through: Mr. Abhimanue Shreshtha and Mr.
Nishant Kumar, Advocates (through
VC)

versus

UNION OF INDIA & ANR

..... Respondent

Through: Mr. Anurag Ahluwalia, CGSC with
Mr. Abhigyan Siddhant, GP for R-
1/UOI
Mr. Sidhant Kumar, Advocate for R-
2/ECI

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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24.01.2024

1. Since a number of subsequent events have taken place after the filing of the present writ petition, learned counsel for the Petitioner wishes to withdraw the same with liberty to file a fresh writ petition on the same cause of action.

2. With the aforesaid liberty, the present writ petition stands disposed of. The rights and contentions of all the parties are left open.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

JANUARY 24, 2024/msh